

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

(Appellate Civil Jurisdiction)

FAO No. 10296 of 2014

National Insurance Co. Ltd.

VERSUS

Joginder Kaur & Others

3. **Krishan Kumar, s/o Ratti Ram, r/o village Baldanpurana, Manakpur Gonda (UP), Presently residing at C/o Hardeep Singh, s/o Narinder Singh, r/o 1110, Kissan Enclave, Khanna, Distt. Ludhiana (Driver of Tipper/Truck no. PB-13-U-9781).**

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on 27.02.2020 (Actual), personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 15/10/19

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SUPERINTENDENT CIVIL REVISION BRANCH

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15/10/19

scanning clerk →